

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-275
ANSWERED ON-24/07/2024

ROAD ACCIDENTS

275. SHRI VAIKO:
SHRI M. SHANMUGAM:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state :-

- (a) whether it is a fact that about 22 percent of road accidents victims in the country are pedestrians;
- (b) if so, whether any study has been made to improve the road conditions and to provide dedicated pedestrian path on the roads;
- (c) if so, the details thereof; and
- (d) the details of efforts made to reduce overall road accidents by providing dedicated non-motorised transport lanes, plan to design, build and operate to enable multi-model modality, with details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (d) As per the Report published by Ministry on Road Accidents in India, 2022, based on data received from Police Departments of States/UTs, number of persons dead and injured in road accidents in the country in the year 2022 were 6,11,857 which includes 97,689 Pedestrians (15.96%).

Ministry is mandated with the task of constructing and maintaining National Highways/National Expressways in the country. To improve road safety on National Highways, Road Safety Audit (RSA) of all National Highways (NHs) has been made mandatory through third party auditors/experts at all stages i.e. design, construction, operation and maintenance, etc.

Ministry has taken various initiatives for road safety on National Highways including pedestrian safety which inter-alia include :-

- The provisions of pedestrian facilities have been specified in the IRC: 103 "Guidelines for Pedestrian Facilities". Ministry has also issued a Circular dated 17th June, 2015 wherein guidelines for Pedestrian Facilities on National Highways for persons with disabilities have been stipulated.
- There is provision of median railing of adequate height to discourage the pedestrians to cross the road at the vulnerable locations in the urban areas.
- Foot Over Bridge (FOB) are provided at various specified locations with ramps or lifts to facilitate the crossing on National Highways by pedestrians. IRC 56-2011 describes the detailed guidelines for providing steel pedestrian bridges.

- Ministry has issued detailed guidelines (IRC 99-2018) for traffic calming measures, in which various traffic measures such as rumble strips, Speed Bumps, Speed Table/Raised Pedestrian Crossing, Road Narrowing, Central Islands etc. are provided either on National Highways or on adjoining road meeting with a National Highway.
- New Guidelines for provision of signages on Expressways and National Highways has been circulated in July 2023. The salient features of the guidelines include enhanced visibility and legibility, pictorial depictions for intuitive communication, multilingual approach on road signages and focus on lane discipline.

The Motor Vehicles (Amendment) Act, 2019 passed by Parliament, has strengthened the law to improve the Road Safety scenario and reduce loss of lives. While Central Government formulates rules under the Motor Vehicle Act, 1988, the enforcement of these rules comes under the purview of State Governments/UT Administrations.
